

FORM-B
PUBLIC ANNOUNCEMENT
Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MADHAV GINNING AND PRESSING PRIVATE LIMITED		
Sl. No	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	MADHAV GINNING AND PRESSING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	30.05.2005
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17111GJ2005PTC046153
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Survey No.768,Ahmedabad Highway, Near Suddheshwar Temple, Jasdan, Gujarat, India, 360050
6.	Date of closure of Insolvency Resolution Process	07.01.2025
7.	Liquidation commencement date of corporate debtor	07.01.2025
8.	Name and registration number of the insolvency professional acting as Liquidator	Indira Suresh Vora IP Reg. No.: IBBI/IPA-001/IP-P01264/2018-19/12000
9.	Address and e-mail of the Liquidator, as registered with the Board	A/2, Shivpujan Duplex, Nr. Shailganga Society, Chandkheda, Ahmedabad -382424 E-mail Id: indira.vora@yahoo.com
10.	Address and e-mail to be used for correspondence with the Resolution Professional	A/2, Shivpujan Duplex, Nr. Shailganga Society, Chandkheda, Ahmedabad -382424 E-mail Id: indira.vora@yahoo.com
11.	Last date for submission of claims	06.02.2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Liquidation process of Madhav Ginning And Pressing Private Limited from 7th January , 2025 .

The stakeholders of Madhav Ginning And Pressing Private Limited are hereby called upon to submit their claims with proof on or before 06.02.2025 to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors can submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claim submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016 , shall be deemed to be submitted under section 38.

SD/-

Indira Suresh Vora

Liquidator

IP Regn No.: IBBI/IPA-001/IP-P01264/2018-19/12000

AFA Valid till 31.12.2025

Date: 11.01.2025

Place: Ahmedabad